(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 38370 /RG/LP Dated: 20 .08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Najmu Sakib

S/O Mohammad Amin Padder

R/O Nasirabad Kanipora, (Tahirabad), Tehsil & District Kulgam

vide Notification No. 884 Dated 19.08.2017 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 40260-75RG/LP Dated: 28 .08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Kulgam.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Najmu Sakib, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2838612025/RG/LP Dated: 28- .08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. War Anjum Afshan
D/O Ghulam Hassan War
R/O Kumar Mohalla, Manigam, Tehsil Lar, District Ganderbal
vide Notification No. 1330 Dated 12.12.2017 has been declared as
Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 48276-83/RG/LP Dated: 28 .08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ganderbal.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ganderbal.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. War Anjum Afshan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3839 01 2025 /RG/LP Dated: 28 .08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Neelofar Nazir

D/O Nazir Ahmad Rather

R/O Manigam Lar, Mehripora, Tehsil Lar, District Ganderbal

vide Notification No. 898 Dated 19.08.2017 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 48284-91/RG/LP Dated: 28 .08.2025

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- 1. Principal District and Sessions Judge, Ganderbal.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ganderbal.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Neelofar Nazir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2840 of 2025/RG/LP Dated: 18 .08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sadaf Jan

D/O Khazir Mohmmad Lone

R/O Lone Mohalla Wahipora, Tehsil Langate, District Kupwara

vide Notification No. 480 Dated 09.07.2018 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 98 292 99 /RG/LP Dated: 28 . .08.2025

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1. Principal District and Sessions Judge, Kupwara.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kupwara.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sadaf Jan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2841 01 2025 /RG/LP Dated: 28 .08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Asgar Ali S/O Mohamad Jaffer Yatoo R/O Yatoo Mohalla Sultanpora, Tehsil Pattan, District Baramulla vide Notification No. 437 of 2021/RG/LP Dated 05.06.2021 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 18300-07 /RG/LP Dated: 10 .08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Asgar Ali, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2842 ολ 2025 /RG/LP Dated: 20 .08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Asif Ahmad Khan S/O Shamus Ud Din Khan R/O Mughal Mohalla Rainawari, Tehsil Khanyar, District Srinagar vide Notification No. 1011 of 2023/RG/LP Dated 01.06.2023 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 48308-15 RG/LP Dated: 28 . .08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Asif Ahmad Khan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2043 of 2015 /RG/LP Dated: 20 .08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ghulam Ali Malik S/O Ghulam Rasool Mailk R/O Hardu Wamina Malik Mohalla, Tehsil Narbal, District Budgam vide Notification No. 581 of 2022/RG/LP Dated 27.05.2022 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 48316-23 /RG/LP Dated: 20 .08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Budgam.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ghulam Ali Malik, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 13246/2025 /RG/LP Dated: 27 .08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Junaid Jan S/O Parvez Ahmed R/O Kutidar PA, Fort Road, Shynam, Tehsil & District Leh

vide Notification No.1065 of 2023/RG/LP Dated 02.06.2023 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 47368-75 /RG/LP Dated: 27 .08.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Leh.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Leh.

- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Junaid Jan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 2844 of 2015/RG/LP Dated: 28 .08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aadil Ayoub Bhat S/O Mohd Ayoub Bhat R/O Zirpara, Dar Mohalla, Tehsil Bijbehara, District Anantnag

vide Notification No.1255 of 2021/RG Dated 16.11.2021 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 48324-31 /RG/LP Dated: 20 .08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Anantnag.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Aadil Ayoub Bhat, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3845 07 2021 /RG/LP Dated: 28 .08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nazia Nabi Sofi

D/O Gh Nabi Sofi

R/O Drangbal, Tehsil Pampore, District Pulwama

vide Notification No. 225 of 2023/RG/LP Dated 13.02.2023 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 4033239 /RG/LP Dated: 20.08.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Pulwama. 1.

2. Secretary, Bar Council of India, New Delhi.

- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Court Bar Association, Pulwama.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

7. Ms. Nazia Nabi Sofi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2846 of 2025/RG/LP Dated: 20 .08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Noor Un Nissa

D/O Mohammad Amin Wani

R/O Rawalpora, Qaziabad, Tehsil Kralgund, District Kupwara

vide Notification No. 211 of 2023/RG/LP Dated 13.02.2023 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 40346-47 /RG/LP Dated: 28 .08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kupwara.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Noor Un Nissa, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 2847 01 2025/RG/LP Dated: 18 .08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Faisal Majeed Ganie

S/O Abdul Majeed Ganie

R/O Reshi Mohalla, Shahnagri, Tehsil Qalamabad, District Kupwara

vide Notification No. 12 of 2022/RG/LP Dated 23.02.2022 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 90348-55 /RG/LP Dated: 20 .08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kupwara.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Faisal Majeed Ganie, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2848 6 2025/RG/LP Dated: 20 .08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mudeeha Lateef
D/O Mohd Lateef
R/O Chotta Bazar, Kani Kadal, Tehsil South, District Srinagar
vide Notification No. 1512 of 2021/RG Dated 17.12.2021 has been
declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 48356-63/RG/LP Dated: 28 .08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Mudeeha Lateef, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2849 67 202/RG/LP Dated: 28 .08.2025

Provisional admission as an Advocate, granted under the Advocates Act. 1961 in favour of:

Mr. Moosa Zareen S/O Ali Mohd Wani R/O Model Town, Tehsil Sopore, District Baramulla vide Notification No.1292 of 2021/RG Dated 16.11.2021 has been

declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 40 3 64-71 /RG/LP Dated: 28 .08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.

Secretary, Bar Council of India, New Delhi. 2.

- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Moosa Zareen, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 28 50 01 2015 /RG/LP Dated: 20 .08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Almas Ahmad Mir S/O Gulam Ahmad Mir R/O Kanthpora (Lolab), Mir Mohalla, Tehsil Lalpora, District Kupwara vide Notification No. 1267 of 2021/RG Dated 16.11.2021 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 48372 -79 /RG/LP Dated: 28 .08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kupwara.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Almas Ahmad Mir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2851 67 2025 /RG/LP Dated: 28 .08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aakeeda

D/O Bashir Ahmad

R/O Gousia Colony Methan Road, Lalnagar Chanapora, Tehsil & District Srinagar

vide Notification No. 111 Dated 17.06.2019 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 48380-87/RG/LP Dated: 28 .08.2025

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1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Aakeeda, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2852 012015 /RG/LP Dated: 28 .08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Danish Rashid

S/O Peerzada Abdul Rashid

R/O Dobiwan, Tangmarg, Tehsil Kunzer, District Baramulla

vide Notification No. 1284 of 2021/RG Dated 16.11.2021 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 4838895 /RG/LP Dated: 28 .08.2025

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1. Principal District and Sessions Judge, Baramulla.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Danish Rashid, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2853 4 2015/RG/LP Dated: 28 .08.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Yawer Shafi S/O Mohd Shafi Mir

R/O New Colony Locktipora (Hafizabad), Tehsil Bijbehara, District Anantnag

vide Notification No. 370 of 2023/RG/LP Dated 14.02.2023 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 396-43RG/LP Dated: 28 .08.2025

Copy forwarded to the: -

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Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

4. President, District Court Bar Association, Anantnag.

CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.

Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

7. Mr. Yawer Shafi, Advocate

.....for information and necessary action.